

National Company Law Tribunal

Allahabad Bench

CP NO. (IB) 45/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 27.10.2017

NAME OF THE COMPANY: IEL Supervisor Association vs Union of India

SECTION OF THE COMPANIES ACT: 252 Schedule 8 of I & B Code of 2016

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.				
2.	Sudeep Harkauli	Adv	Resp No 4	SJ
3.	GAGAN MEHTA	Advocate	Resp. No. 3	Gagan Mehta
4.	Rashmi Tripathi	Advocate	petitioner	Rashmi Tripathi

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Ms. Rashmi Tripathi Advocate for the petitioner, Swami Dayal Gupta as being president of the I.E.L. Supervisor Association. Sh. Sudeep Harkauli and Gagan Mehta, Advocates for the respondent companies. The learned counsel for the petitioner seeks time to answer the query raised by this Court on maintainability of the present petition filed by an Association of Employees or Union of its Workers/Employees. In view of the Hon'ble NCLAT recent Judgment and also on the other issue as raised by the respondent/company on maintainability of present petition. Hence, time is granted.

The parties are at liberty to file a written submission in support of their contention, if they are willing so, by exchanging each other a copy thereof.

The matter be listed on 17 November, 2017.

Date: 27/10/2017

Typed by  
Md. Zaid

  
H.P. Chaturvedi, Member(Judicial)